

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 154/TT/2020

- Subject** : Petition for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Transmission System associated with 400 kV Central Transmission Project-I in the Southern Region.
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd and 17 others
- Parties Present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Ms. R. Ramalakshmi, TANGEDCO
Shri. R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Transmission System associated with 400 kV Central Transmission Project-I in the Southern Region.
 - b. The date of commercial operation of the asset was 1.4.1992.
 - c. Additional Capital Expenditure (ACE) for the period 2014-19 has been claimed towards replacement of problematic/ defective equipment that are going to complete 25 years. The ACE has been claimed under Regulation 14(3)(vii) and 14(3)(ix) of the 2014 Tariff Regulations.
 - d. The ACE proposed in 2019-24 tariff period is towards replacement of some of the components/ equipment which have deteriorated due to ageing and may affect the stability and reliability of Grid in case of sudden failure and is covered under Regulation 25(2) of the 2019 Tariff Regulations.



- e. The information sought through Technical Validation letter has been filed vide affidavit dated 7.10.2020.
3. Learned counsel for TANGEDCO made the following submission:
- a. The reply has been filed; however, due to some unforeseen reason, the same could not be uploaded on portal and requested the Commission to allow time to upload the reply. The Commission permitted the representative of TANGEDCO to upload the reply at the earliest.
 - b. As regards replacement of equipment, the Petitioner has not provided details of the discussion held during operation coordination committee meetings and suggested that Petitioner should not be allowed to claim any ACE without discussing the issues with the beneficiaries and getting their consent.
 - c. As regards demolition and construction of buildings which have completed useful life of 30 years, the Petitioner has not furnished any detailed report (with photographs) along with test certificates revealing the status and life expectancy and serviceability of the buildings. Further, the Petitioner has failed to discuss these issues in the RPC forums amongst the beneficiaries/ LTTCs and get their consent and suggested that Petitioner should not be allowed to claim any ACE without discussing the issues with the beneficiaries and getting their consent.
 - d. Further, there are issues like legality and complexities in retrospective revision of transmission tariff since 2004-09 period, GST and sharing of transmission charges.
4. The Commission observed that the Petitioner has proposed to replace 125 MVAR Reactor at Gooty Sub-station and directed to submit the RPC/SCM approval for replacement of 125 MVAR reactor.
5. The Commission directed TANGEDCO to submit its reply by 14.6.2021 and the Petitioner to file its rejoinder, if any, by 28.6.2021 and observed that no extension of time shall be granted.
6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

